

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613/2020

LAXMAN

Plaintiff

Versus

SHOBRAJ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- Sh. Sudhir Mendiratta, counsel for plaintiff.

An application u/o VI R.17 CPC alongwith amended plaint has been filed by the plaintiff electronically today itself.

Ld. Counsel for plaintiff submits that some settlement talks are going on between the parties and he seeks adjournment on this ground. At request matter is adjourned.

Put up for consideration/further proceedings on 28/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.610/2020

RAJESH KUMAR

Plaintiff

Versus

NAMRITA SHARMA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present: - Sh. Rohit Nagpal, counsel for plaintiff.

In terms of the last order, an application u/o VI R.17 CPC seeking amendment of the plaint alongwith amended plaint was filed electronically on behalf of plaintiff on 24/08/2020.

The only amendment sought by the plaintiff in the application pertains to removal of the para regarding the present suit being a commercial suit. Rest of the averments remain same.

The suit is at the initial stage and summons have not yet been issued. Hence, in view of the submissions made by the counsel for plaintiff, averments made in the application and in the interest of justice, the application is hereby allowed and the amended plaint filed alongwith the application is taken on record.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendants within three days from today.

After filing of the affidavit let summons of the suit and notice of interim application U/O XXXIX R.1 & 2 CPC and application u/o XV(A) r/w Section-151 CPC be issued upon the defendants through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Put up for report/further proceedings on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613258/2016

UTTAM SINGH

Plaintiff

Versus

ARUN KUMAR SHARMA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.760/2017

ARUN KUMAR MISHRA

Plaintiff

Versus

UTTAM SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1645/2019

TOUCH WOOD PU PLAST PVT LTD

Plaintiff

Versus

ABBAS ROWTHER MOHIDEEN ZAKIR ABBAS

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- Sh. Sudhir Sukhija, counsel for plaintiff.

Ld. Counsel for plaintiff states that he does not have the Whatsapp mobile number and the e-mail address of the defendant. Therefore, service upon the defendant through electronic mode could not be effected.

In these circumstances matter is adjourned. Put up for consideration/further proceedings before the regular court on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1646/2019

TOUCHWOOD PU PLAST PVT LTD

Plaintiff

Versus

MOHAMMED SHEREEF

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- Sh. Sudhir Sukhija, counsel for plaintiff.

Ld. Counsel for plaintiff states that he does not have the Whatsapp mobile number and the e-mail address of the defendant. Therefore, service upon the defendant through electronic mode could not be effected.

In these circumstances matter is adjourned. Put up for consideration/further proceedings before the regular court on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.660/2020

AJAM KHAN

Plaintiff

Versus

SHAKILA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- None.

Be awaited.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

At 12.00 Noon

Present:- None for plaintiff.

Sh. Raj Kumar Roy, counsel for defendant no.2 & 3. (Mobile No.9971757179 and E-mail address is – rajkumarroy@gmail.com)

Vakalatnama has already been filed electronically on behalf of defendant no.2 & 3, it be checked and taken on record.

None has appeared on behalf of plaintiff despite waiting. Counsel for defendant no.2 & 3 states that he has not received the entire paper book. Let the entire suit file alongwith documents etc. be supplied to the counsel for defendant no.2 & 3 within a week from today against receipt.

Put up for arguments on the injunction application and filing of written statement on 28/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

At 12.15 P.M.

Present:- Sh. P.K. Nayar, counsel for plaintiff.

At this stage, counsel for plaintiff has appeared through video conferencing and he has been apprised with the orders passed today and the next date of hearing.

Put up for purpose fixed on date fixed i.e. 28/09/2020.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1533/2017

KAMLESH KUMAR

Plaintiff

Versus

DEEPAK

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608383/2016

SUDESH JAIN

Plaintiff

Versus

ANURODH KUMAR SONI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present: - None for plaintiff.

Sh. Shiv Kumar Sharma, counsel for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.611843/2016

S. HARJEET SINGH

Plaintiff

Versus

BHAJAN KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608860/2016

S. HARJEET SINGH

Plaintiff

Versus

S. JASPAL SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- None.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613049/2016

J.D SHARMA

Plaintiff

Versus

DTC

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.336/2018

SANTOKH SINGH

Plaintiff

Versus

K.P. SINGH @ KRISHAN PAL SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present: - None for plaintiff.

Sh. Asit Tewari, counsel for defendant.

Ld. Counsel for defendant states that an application of the plaintiff u/s 73 of Indian Evidence Act is pending adjudication. He further submits that the reply to the same has already been filed.

However, none joined the video conferencing on behalf of plaintiff, therefore, arguments could not be heard.

Let the matter be listed under the category of miscellaneous.

Put up for arguments/further proceedings on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606856/2016

GURCHARAN SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607133/2016

GURJIT SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present: - Ms. Urvashi, proxy counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608270/2016

ANIL KUMAR JAIN

Plaintiff

Versus

UOI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present: - None for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608656/2016

SEEMA

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present:- Sh. Rakesh Chaudhary, counsel for plaintiff.

Sh. Naresh Sharma, counsel for defendant/DDA.

Certain clarifications are sought by the court from both the counsels. A joint request is made by both the counsels for adjournment so as to give clarifications on the queries. At request matter is adjourned.

Put up for clarifications on 17/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.523/2020

Sh. Raj Kumar

Plaintiff

Versus

Ms. Komal & Another

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Present: - Sh. Mahadev Harikant, counsel for plaintiff.

None for defendants.

Vide this order the issue of maintainability of the present su it shall be decided.

1. It is the case of the plaintiff that he had brought the defendant from Pali District in Rajasthan to his home in Delhi to take care of his children since his first wife had died. The plaintiff further alleged that sometime in the month of June, 2020, defendant no.1 expressed her desire to marry the plaintiff but he refused. On being refused by the plaintiff, the defendant no.1 left the plaintiff's quarter to her parental home at Pali Marwar, Rajasthan in order to get the Aadhar card and some other documents amended by manipulating at her hometown to include the name of the plaintiff as her husband to humiliate and harass the plaintiff for blackmailing. Thus, aggrieved by the said actions of the Defendant no.1, plaintiff instituted a case before this court praying for permanent injunction against the defendant no.1, thereby restraining her from entering the premise of the Plaintiff.

2. Per contra in the written statement it is alleged by the defendant no.1 that she is legally wedded wife of the plaintiff. She has further alleged that the plaintiff has mistreated her due to which she herself left the matrimonial home and went to her parental house. Photographs have been placed on record by the defendant no. 1 to show that she is the legally wedded wife of the plaintiff. Counsel for defendant has argued that the present suit is not maintainable before the Civil Court in light of sections 7 and 8 of the Family Courts Act, 1984.

3. Arguments were heard on the point of consideration. For correctly appreciating the respective contention of parties, it is necessary to go through the relevant provisions of the Family Court 1984.

“Section-7 of Family Courts Act, 1984 :-

Jurisdiction – (1) Subject to the other provisions of this Act, a Family Court shall –

(a) have and exercise all the jurisdiction exercisable by any district court or any subordinate civil court under any law for the time being in force in respect of suits and proceedings of the nature referred to in the explanation; and

(b) be deemed, for the purposes of exercising such jurisdiction under such law, to be a district court or, as the case may be, such subordinate civil court for the area to which the jurisdiction of the Family Court extends.

Explanation – The suits and proceedings referred to in this sub-section are suits and proceedings of the following nature, namely:

(a) a suit or proceeding between the parties to a marriage for a decree of nullity of marriage (declaring the marriage to be null and void or, as the case may be, annulling the marriage) or restitution of conjugal rights or judicial separation or dissolution of marriage;

(b) a suit or proceeding for a declaration as to the validity of a marriage or as to the matrimonial status of any person;

(c) a suit or proceeding between the parties to a marriage with respect to the property of the parties or of either of them;

(d) a suit or proceeding for an order or injunction in circumstances arising out of a marital relationship;

(e) a suit or proceeding for a declaration as to the legitimacy of any person;

(f) a suit or proceeding for maintenance;

(g) a suit or proceeding in relation to the guardianship of the person or the custody of, or access to, any minor.

2. Subject to the other provisions of this Act, a Family Court shall also have and exercise –

(a) the jurisdiction exercisable by a Magistrate of the First Class under Chapter IX (relating to order for maintenance of wife, children and parents) of Code of Criminal Procedure, 1973 (2 of 1974); and

(b) such other jurisdiction as may be conferred on it by any other enactment.

Section-8 of Family Courts Act, 1984 :-

Exclusion of jurisdiction and pending proceedings –
Where a Family Court has been established for any area, -

(a) no district court or any subordinate civil court referred to in sub-section(1) or Section-7 shall, in relation to such area, have or exercise any jurisdiction in respect of any suit or proceeding of the nature referred to in the explanation to that sub-section;

(b) no magistrate shall, in relation to such area, have or exercise any jurisdiction or power under Chapter IX of the Code of Criminal Procedure, 1973 (2 of 1974);

(c) every suit or proceeding of the nature referred to in the explanation to sub-section (1) of Section-7 and every proceeding under Chapter IX of the Code of Criminal Procedure, 1973 (2 of 1974),-

(i) which is pending immediately before the establishment of such Family Court before any district court or subordinate court referred to in that sub-section or, as the case may be, before any magistrate under the said Code; and

(ii) which would have been required to be instituted or taken before or by such Family Court if, before the date on which such suit or proceeding was instituted or taken, this Act had come into force and such Family Court had been established, shall stand transferred to such family court on the date on which it is established.

The Hon'ble Supreme Court in "**Balram Yadav vs Fulmaniya Yadav [(2016) 13 SCC 308]**" while discussing the scope of Family Court Act, 1984 observed as under: -

"Under Section-7(1) Explanation (b), a Suit or a proceeding for a declaration as to the validity of both marriage and matrimonial status of a person is within the exclusive jurisdiction of the Family Court, since under section-8, all jurisdictions covered under section-7 are excluded from the purview of the jurisdiction of the Civil Courts. In case, there is a dispute on the matrimonial status of any person, a declaration in that regard has to be sought only before the Family Court. It makes no difference as to whether it is an affirmative relief or a negative relief. What is important is the declaration regarding the matrimonial status."

In "**R. Durga Prasad v. Union of India [AIR 1998 AP 290]**", the issue before the Hon'ble Andhra Pradesh High Court was whether the family court has jurisdiction to entertain a dispute where the fact of marriage itself is contested. Hon'ble High Court held that in view of the objects, reasons and preamble of the Act, it cannot be considered

that dispute with regard to very existence of marriage cannot be the subject for adjudication by Family Court. It was further held that the words 'statement of disputes relating to marriage' in statement of object takes in, not only the matters of an admitted marriage, but also a dispute with regard to very existence of the marriage as the existence or otherwise of a marriage is also a dispute relating to marriage. Accordingly, provisions of clause (a) and (b) of explanation to Section-7 of the Act were held to be constitutionally valid.

4. In view of the aforesaid discussion, it is evident that there is a specific bar of law as contained in Section-7 & 8 of The Family Courts Act, 1984 for entertaining and adjudicating suits of the present nature. Combined reading of clause (b) and clause (d) of the explanation to Section-7(1) clearly and expressly confers the jurisdiction in cases as to the matrimonial status of the person and as to the matters pertaining to injunction in such cases on the Family Court exclusively established under the said Act. Furthermore, Section-8 of the Family Courts Act, 1984 contains an express bar to the jurisdiction of any other court in cases which fall under the scope of Section-7.

5. Reverting back to the facts of the present case, the matrimonial status of the parties would necessarily have to be decided before any relief of injunction can be granted in favour of the plaintiff and against the defendant no.1 pertaining to the house in question. The court is of the opinion that the plaintiff has not come with the clean hands, and under the garb of relief of injunction, he is trying to obtain a declaration on the validity of his matrimonial status. Further, without a finding on the issue of the matrimonial status of the parties herein, proper adjudication of the present suit is not possible.

In view of the aforesaid observations, the suit of the plaintiff is held to be not maintainable in the present court and, therefore, the suit

of the plaintiff is hereby dismissed being not maintainable in the present form.

File be consigned to record room after completing the necessary formalities.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

SUNIL KUMAR GUPTA

Plaintiff

Versus

DEEPAK SHYAMLAL SUNDRANI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present:- Sh. Gaurav Gupta, Ld. Counsel for plaintiff.

Heard on consideration. Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant within three days from today.

After filing of the affidavit let summons for settlement of issues be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for further proceedings on 17/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.31/08/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

**SUIT NO.197/2020 Pending in the court of Sh. Robinjeet Singh, Ld.
CJ.-03, West, THC, Delhi**

P.Z. THOMAS

Plaintiff

Versus

MANMEET KAUR & ANOTHER

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:31/08/2020

File is taken up on an application for urgent hearing through video conferencing in the case filed by the counsel for plaintiff/applicant electronically.

Present:- Sh. Suchakshu Jain, counsel for plaintiff/applicant.

It is prayed in the application that order be passed for payment of rent. Ld. Counsel for plaintiff submits that summons were issued in the present case on 29/01/2020 by the erstwhile Ld. Civil Judge, THC, Delhi. However, as is apparent from the file, there is no service report on record.

Counsel for plaintiff submits that he has noticed that the valuation of the present suit, as done by the plaintiff for both the reliefs, is at Rs.6,25,040/-. He further submits that as such the valuation would be in fact beyond the pecuniary jurisdiction of this court of civil jurisdiction. It is further submitted that he will file an application for return of the plaint for placing the same before the court having the appropriate jurisdiction.

Let appropriate application, if any, be filed so that the matter could be proceeded with further.

Let the matter be listed before the concerned court i.e. the court of Ld. Civil Judge-03, West, THC, Delhi on 14/09/2020.

A copy of this order be sent to the filing/computer branch Tis
Hazari Court, Delhi for uploading the same on the official website of
District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
Acting as link court of CJ-03, West, THC, Delhi
dt.31/08/2020